

Report of Sarkaria Commission

62. SHRI O. V. ALAGESAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to lay a copy of the Report of the Sarkaria Commission of Inquiry, so far submitted by them on the Table of the House;

(b) whether Government propose to extend its term beyond 1st February, 1977 so that it may enquire into all the remaining allegations and submit reports thereon; and

(c) whether the Central Government propose to direct the Government of Tamil Nadu to take necessary follow-up action quickly?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). A copy of the First Report, submitted by the Sarkaria Commission of Inquiry on 19th January, 1977, which relates to 9 items covered by seven allegations into which inquiry has been completed so far, was laid on the Table of the House on the 1st April, 1977, along with a Memorandum of the action taken thereon. The term of the Commission, which was due to expire on 1st February, 1977, has been extended upto 31st January, 1978.

Idukki Hydro Electric Project

63. SHRI K. A. RAJAN: Will the Minister of ENERGY be pleased to state:

(a) the present stage of the construction work of Idukki Hydro Electric Project in Kerala;

(b) the present generating capacity of the said project;

(c) whether sufficient funds have been allotted for the project during the current year; and

(d) if so, the facts thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). The three Generating Units of 130 MW each of the Idukki Hydro Electric Project-Stage-I have been commissioned. All the civil engineering works of the project, except the erection of crest gates of the Cheruthoni Dam which is in hand, have been completed.

For the year 1977-78, the State authorities have indicated that the limited quantum of payments in respect of certain balance items would be made through adjustments against advances and recoveries. No outlay is, therefore, being provided for the current year.

Coal India Limited

64. SHRI M. KALYANASUNDARAM: Will the Minister of ENERGY be pleased to state:

(a) whether the Coal India Limited has opened its own distribution channels in some States;

(b) if so, the names of those States;

(c) in how many States private distribution of coke is going on; and

(d) have Government taken a decision to open CIL owned shops to sell hard coke?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). Yes, Sir. Coal India has undertaken distribution of Soft Coke and Slack Coal in the Union Territory of Delhi and eight districts of Uttar Pradesh.

(c) In other States and the remaining districts of Uttar Pradesh, distribution of Soft Coke is done through agents and depot holders under the regulation of the State Governments.

(d) No, Sir.